

(a) the policy of Government regarding appointment resitement, partial resitement, transfer and reactivation of petrol pumps and SKD/LDO dealerships;

(b) whether it is common for all the Oil Corporations or it is the discretion of the different Oil Corporations regarding these matters; and

(c) whether there is any coordination between various Oil Corporation so that the decision taken by one Oil Corporation is applied in other Oil Corporations in similar cases ?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI RAFIQUE ALAM) (a) to (c).

(i) *Appointment :*

The selection of distributors/dealers of LPG, Petrol/Diesel pumps and SKO/LDO of the oil companies is made by four Regional Oil Selection Boards each headed by a retired High Court Judge, with Civil Servant as Member as per laid down procedures.

(ii) *Resitement of Retail Outlets :*

No retail outlet is normally resited in order to improve its sales performance. Resitement of retail outlets is allowed only if the same is necessary on account of factors like the closure of a road, shifting of an octoroi post, coming in of a new road/bye-pass or closure of a particular traffic to the area or any other reason beyond the control of the concerned dealer/oil company. In such cases the resitement of the retail outlet is allowed with the same dealer within the same town/area (including periphery limits) specified for different classes of markets as per volume distance norms laid down for setting up of new retail outlets.

(iii) *Partial resitement of retail outlets:*

If a retail outlet has both Motor Spirit and HSD facilities and the trade of, say, HSD shifts and the volume of sales of this product at the existing location goes below the economic level, the HSD facility can be shifted to any other location within the same town. The existing dealer of such a retail outlet is allowed to operate the MS pump at the old location.

(iv) *Transfer and reactivation of dealerships :*

The existing policy guidelines do not permit transfer of ownership of dealerships/distributorships/agencies except by way of inheritance. Transfer of location of dealership distributorships/agencies is also not permitted as a matter of policy except in respect of war widows and disabled defence personnel provided certain requirements are met. Reactivation of terminated dealerships/distributorships/agencies is also not done except in compliance of a decision of a competent court.

A common policy is observed by the oil marketing companies in the above respects.

[*Translation*]

Action Against Officers of Khadi and Village Industries Commission

4205. SHRIMATI VIDYAVATI CHATURVEDI : Will the Minister of INDUSTRY be pleased to refer to the reply given on 17 December, 1985 to Unstarred Question No. 4341 regarding cases of Khadi and Village Industries Commission pending with police and CBI and state :

(a) the action taken so far by the Khadi and Village Industries Commission against those officers of the Commission against whom departmental action was to be taken on the basis of inquiry report of Police and CBI; and

(b) the details of the action taken in this regard and the reasons for which no action has been taken in some cases and the time by which action will be taken in these cases ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b). The Khadi and Village Industries Commission (KVIC) have initiated action against six of their officers so far, against whom departmental action was to be taken on the basis of Police and CBI reports. There is no case pending where action has not been initiated on the basis of enquiry reports of Police and CBI. The details of the action taken so far in the above mentioned six cases are indicated in the statement below.

## Statement

Sl. No.	Name and Designation	Action taken/Remarks
1.	Shri T. K. Nag, Director (Leather)	The CBI has recommended departmental action for major penalty against Shri T. K. Nag. Order for appointment of Inquiry Officer and Presenting Officer to hold Departmental Inquiry is being issued. Shri Nag is at present under suspension.
2.	Shri K. K. Malhotra, Dy. Director (CMI)	CBI has recommended departmental action for minor penalty. Further action in this regard is being taken by the Commission.
3.	Shri Y. T. Chandrasekhar, Manager (Sales)	
4.	Shri P. K. Panhotra, Deputy Director (CCC, Lucknow) (Presently Manager, Khadi Bhavan, New Delhi)	CBI has recommended departmental action for Shri P. K. Panhotra. The matter has been referred to Central Vigilance Commission for advice. The comments of CVC are awaited.
5.	Shri B. B. Dwivedi, UDC/Cashier (CCC, Lucknow)	Shri Dwivedi has been placed under suspension on the basis of CBI report and departmental enquiry has been ordered.
6.	Shri R. S. Gautam, Accountant (Retd.)	The Official has since retired from service of the Commission. However, inquiry under the Departmental Rules has been started against him.

**Street Lights on Certain Roads in  
Najafgarh Village, Delhi**

4206. SHRI BHARAT SINGH : Will the Minister of ENERGY be pleased to state :

(a) whether it is a fact that Nangloi-Najafgarh, Najafgarh-Dhansa village, Nangloi-Narela, Mangolpur-Kutubgarh village and Najafgarh-Kapashera border roads are under the Municipal Corporation of Delhi;

(b) if so, the reasons for which street light has not been provided on these roads;

(c) whether street light has also not been provided on Najafgarh-Daurala and Daurala-Galibpur roads; and

(d) the time by which street light will be provided on all these roads ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI) : (a) to (d). The

information is being collected and will be laid on the Table of the House.

[English]

**Maithon and Panchet Reservoirs**

4207. SHRI ANIL BASU :

SHRI GADADHAR SAHA :

Will the Minister of ENERGY be pleased to state :

(a) whether there is any plan for creation of an additional storage capacity in Maithon and Panchet reservoirs;

(b) if so, the details thereof; and

(c) the steps taken so far in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI) : (a) to (c). The information is being collected and will be laid on the Table of the House.